

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.228/MP/2023

Subject : Petition under Sections 79(1)(b), 79 (1)(f) and 79(1)(k) read with Section 11(2) of the Electricity Act, 2003 seeking to offset the adverse financial impact caused due to compliance with the directions issued by the Ministry of Power under Section 11 of the Electricity Act, 2003.

Date of Hearing : **19.1.2024**

Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri P. K. Singh, Member

Petitioner : Jindal India Thermal Power Limited.

Respondents : Gujrat Urja Vikas Nigam Limited & Ors.

Parties Present : Shri Matrugupta Mishra, Advocate, JITPL
Shri Nipun Dave, Advocate, JITPL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that the present Petition has been filed seeking compensation on account of the adverse financial impact suffered by it due to compliance of the directions issued by the Central Government, Ministry of Power under Section 11 of the Electricity Act, 2003. Learned counsel further submitted that the present Petition is covered by the order of the Commission dated 31.1.22023 in Petition No. 356/MP/2022.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:

(a) Admit. Issue notice to the Respondents.

(b) The Petitioner to serve copy of the Petition on the Respondents immediately. The Respondents may file their replies to the Petition within six weeks with an advance copy to the Petitioner who may file its rejoinder within four weeks thereafter.

(c) Parties to comply with the above directions within specified timeline and no extension of time shall be granted.

3. The Petition shall be listed for hearing on **19.4.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)